



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G O. (Rt.) No. 1402/2020/LBR.

Thiruvananthapuram, 22nd December 2020.

Whereas, the Government are of opinion that an industrial dispute exists between Sri P. Prathapan, Director & Administrator, Pranavam Hospital (P) Ltd. Vettippuzha, Punalur, Kollam-691 305 and the worker of the above referred establishment represented by the Secretary, Kerala Hospital Employees Sangh (B.M.S.), B. M. S. Office, Thamarakkulam P. O., Kollam-691 001 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct

that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the dismissal of Smt. Ushakumari, Sweeper, Pranavam Hospital (P) Ltd, Punalur, Kollam by the management is justifiable or not? If not, what are the relief she is entitled to?”

(2)

G O. (Rt.) No. 1407/2020/LBR.

Thiruvananthapuram, 23rd December 2020.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, KEXCON, TC-25/838, Opp. Amritha Hotle, Thycaud, Thiruvananthapuram and the workman of the above referred establishment Sri Sabu, S., J. C. 430572K, Variyathuvila Veedu, Thattathumala P. O., Kilimanoor (via.), Thiruvananthapuram-695 614 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Sabu, S., Security Guard, KEXCON, by the management KEXCON, TC 25/838, Opp. Amritha Hotel, Thycaud, Thiruvananthapuram is justifiable or not? If not what relief he is entitled to get?”

(3)

G O. (Rt.) No. 1411/2020/LBR.

Thiruvananthapuram, 23rd December 2020.

Whereas, the Government are of opinion that an industrial dispute exists between Eranjikkal Shamsudeen, S/o Muhammed Kutty, Proprietor Edakkara Saw Mill, Edakkara, Nilambur, Malappuram residing at Eranjikkal Veedu, Malabar Club Road, Near Sokkar Greens, Kodathi Padi, Nilambur, Malappuram-679 329 and the workman of the above referred establishment Sri Ahammad Kinattingal, High School Road, Near Chandakkunnu A. U. P. School, Chandakkunnu P. O., Nilambur, Malappuram-679 329 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Ahammad Kinattingal, Chandakkunnu P. O., Nilambur by the management of Edakkara Sawmill, Edakkara, Malappuram (District) is justifiable or not ? If not what are the reliefs he is entitled to?”

(4)

G O. (Rt.) No. 1413/2020/LBR.

Thiruvananthapuram, 23rd December 2020.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Jayaraj, A. P., Proprietor, Soubhagya Silks, Edakkara P. O. and the workman of the above referred establishment Sri Aneesh Babu, P., Parammal (House), Munda P. O., Edakkara in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government, it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Aneesh Babu, P., Salesman, Parammal House, Munda P. O., Edakkara by the management of Soubhagya Textiles, Edakkara, Malappuram is justifiable or not ? If not what relief he is entitled to?”

(5)

G O. (Rt.) No. 1418/2020/LBR.

Thiruvananthapuram, 24th December 2020.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Managing Partner, Komala Bakery, Guruvayur Road, Kunnamkulam, Thrissur-680 503, (2) H. R. Manager, Komala Bakery, Guruvayur Road, Kunnamkulam, Thrissur-680 503 and the workman of the above referred establishment Sri K. Janakan, Edakrishnapuram, Sozhamur P. O., Vellur, Tamilnadu-632 202 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the termination of employment to Sri Janakan, Sweet Maker by the management of Kamala Bakery, Guruvayoor Road, Kunnamkulam, Thrissur-680 503 is justifiable or not? If not, what, relief he is entitled to get?”

(6)

G O. (Rt.) No. 1419/2020/LBR.

Thiruvananthapuram, 24th December 2020.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Managing Director, Orchid Health Care, Orchid Pharma Ltd., Division Orchid Towers-313, Valluvar Kollam, Highroad, Nunkampakkom, Chennai-600 034, (2) Resolution Professional, Orchid Health Care, Orchid Pharma Ltd., Division Orchid Towers-313, Valluvarkollam, Highroad, Nunkampakkom, Chennai-600 034, (3) The President, H. R. D., Orchid Health Care, Orchid Pharma Ltd. Division Orchid Towers-313, Valluvarkollam, Highroad, Nunkampakkom, Chennai-600 034, (4) National Sales Manager, Orchid Health Care, Orchid Pharma Ltd., Division Orchid Towers-313, Valluvarkollam, Highroad, Nunkampakkom, Chennai-600 034 and the workman of the above referred establishment Sri Nagarajan, N., Pothampadam House, Number 2, C/o. Kuttikkattu Veedu, St. Joseph Street, Kuriyachira, Thrissur-680 006 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Thrissur. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the termination of employment to Sri Nagarajan, N., Professional Sales Representative, Orchid Health Care, a division of Orchid Pharma Ltd., Orchid Towers-313 Valluvarkollam, Highroad, Nunkampakkom, Chennai-600 034 by its management is justifiable or not? If not what reliefs he is entitled to?”

(7)

G O. (Rt.) No. 1421/2020/LBR.

Thiruvananthapuram, 28th December 2020.

Whereas, the Government are of opinion that an industrial dispute exists between the (1) The Chief Executive Officer (Principal Employer), Technopark, Thiruvananthapuram, (2) Managing Director, (Employer/ Contractor), Naveen Security Services, Panchami, House No. 105, A. K. G. N. R. A., Pangappara, Karyavattom, Thiruvananthapuram and the workman of the above referred establishment Sri Madhu, S., Mavila Veettil, Perunguzhi P. O., Azhoor, Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination of employment of Sri Madhu, S., Security Guard of Technopark, Kazhakkootam P. O., Thiruvananthapuram by the management of Naveen Security Services, Panchami, House No. 105, A.K. G. N. R. A., Pangappara, Karyavattom, Thiruvananthapuram is justifiable or not? If not what relief he is entitled to get?”

(8)

G O. (Rt.) No. 1429/2020/LBR.

Thiruvananthapuram, 29th December 2020.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, UST Global India (P) Ltd., Technopark, Phase-II, Service Road, Kulathur P. O., Thiruvananthapuram-695 583 and the workman of the above referred establishment Sri Prasanthkumar, Gadale Sankar Rao, Bharathy Nagar, LIG-32, BHEL, R. C. Puram, Hyderabad, Thelangana-502 032 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Prasanth Kumar Gadale Shankar Rao, Sr. Test Analyst at UST Global India (P), Thiruvananthapuram by the management of UST Global India (P) Ltd., Thiruvananthapuram is justifiable ? If not what benefits he is entitled to get?”

By order of the Governor,

SHIBU, R.,

Under Secretary.